

CIVIL APPEAL NO(S). 7340-7341/2013

**BIHAR STATE SCHEDULED CASTE COOPERATIVE DEVELOPMENT
LTD. & ANR. APPELLANT(S)**

VERSUS

STATE OF BIHAR & ORS. RESPONDENT(S)

O R D E R

1. It was submitted that the appointment was illegal as it was invalid as such Section 25F of the Industrial Disputes Act (hereinafter referred to as 'the ID Act') was not applicable.
2. We are not able to accept the aforesaid submission as invalid appointment is not covered in the Exceptions under section 2 (00) of the ID Act. Thus, Section 25F of the ID Act is clearly applicable and is attracted.
3. Consequently, the retrenchment has rightly been held to be illegal.
4. The appeals are, accordingly, dismissed.
5. Pending application(s), if any, shall stand disposed of.

.....J.
[ARUN MISHRA]

.....J.
[M.R. SHAH]

Signature Not Verified

Digitally signed by
NARENDRA KUMAR
Date: 2019.05.27
15:49:15 IST
Reas
DELHI;
MAY 22, 2019.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

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LTD. & ANR.**

APPELLANT(S)

VERSUS

STATE OF BIHAR & ORS.

RESPONDENT(S)

Date : 22-05-2019 These appeals were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE M.R. SHAH
(VACATION BENCH)**

**For Appellant(s) Mr. Renjith. B., AOR
Mr. Lakshmi N. Kaimal, Adv.
Mr. A. Karthik, Adv.**

Mr. Satish Kumar, AOR

For Respondent(s) Mr. Mohit Kumar Shah, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

The appeals are dismissed in terms of the signed order.

**(NARENDRA PRASAD)
COURT MASTER**

**(JAGDISH CHANDER)
COURT MASTER**

(Signed order is placed on the file)